

SUPREME COURT OF INDIA

Bharat Sanchar Nigam Ltd.

Vs.

K.Nagarathnamma

C.A.No.10703/2011

(Kurian Joseph and S.Abdul Nazeer,JJ.,)

22.11.2017

JUDGMENT

Kurian Joseph,J.,

1. The issue raised in this case, as to whether reservation is available in upgradation simplicitor, is covered in favour of the appellant by the decision of this Court in the case of appellant itself (Civil Appeal No.5286-5287 of 2005 titled *Bharat Sanchar Nigam Ltd. v. R. Santhakumar Velusamy & Ors., reported in*¹
2. Therefore, this appeal is allowed in terms of the judgment referred to above.
3. Pending applications, if any, shall stand disposed of.
4. There shall be no orders as to costs.